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Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 920 of 2006

Tuesday this the 05th day of September, 2006

Hon'ble Mr. P.K. Chatterji, Member (A)

Subhas Chandra, S/o Bhagwati Prasad, aged about 44 years, ex.
Gangman, r/o 46/930, Gali No.8, Kishorpura, Agra.

Applicant

{By Advocate Shri B.L. Kulendra}

Versus

1. U.O.I. through Secretary, Railway Board, Rail Bhawan, New Delhi.
2. General Manager, N.C. Railway, Allahabad.
3. D.R.M. (P) N.C. Railway, Jhansi.

Respondents

{By Advocate Shri P.N. Rai}

ORDER

The applicant in this O.A. No.920 of 2006 is stated to have worked with the Railway in the capacity of a casual labour in the year 1980 in different spells, which is alleged in this ~~way~~ ^{OA,} to be deliberately interrupted for avoiding the work at stretch. The last time he was allowed to perform the duty of a casual labour, was in the year 1980 and thereafter he was never given the chance. Being a poor and jobless person, he represented several times and also requested the official concerned to bring him back to the job of casual labour but all these were in vain.

2. It is stated by learned counsel for the applicant that the applicant has given another representation on 28.04.2005 addressed

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to Division Railway Manager (P), N.C. Railway, Jhansi requesting his intervention and help in providing the job to him as a casual labour. The O.A. is, therefore, disposed at the admission stage itself with direction to respondent no.3-Divisional Railway Manager (P), N.C. Railway, Jhansi to consider the representation dated 28.04.2005 of the applicant and issue appropriate and reasoned order within a period of 3 months from the date of receipt of a certified copy of this order. No order as to cost.

Meethi

Member (A)

/M.M./